

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO.2102
TO BE ANSWERED ON 23.09.2020

MISUSE OF LAWS RELATING TO WOMEN

2102 : SHRI RAHUL KASWAN :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether various laws like Dowry Prohibition Act, Protection of Women from Domestic Violence Act, aimed at providing protection to women are being misused by women and their family members to harass husbands and their family members,
- (b) if so, the details thereof ;
- (c) the steps taken/ being taken by the Government to prevent the misuse of these laws;
- (d) whether there is any proposal to amend these laws; and
- (e) if so, the details thereof ?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c) : Complaints and public grievance petitions relating to misuse of Dowry Prohibition Act, Protection of Women from Domestic Violence Act etc., received by the Ministry of Women and Child from individuals are forwarded to the concerned authorities for taking appropriate action.

‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order, investigation of criminal cases and addressing of grievances if any reported in the process of such investigations as well as prosecutions rest primarily with the respective State Governments.

(d) & (e) : There is no proposal under consideration to amend “The Dowry Prohibition Act, 1961” and “The Protection of Women from Domestic Violence Act, 2005” .
